

HIGH COURT OF TRIPURA
AGARTALA

No.F.44(1)(c)-HC/2021/ 17043

30th July, 2021

O R D E R

The Hon'ble Chief Justice and the other Hon'ble Judges of the High Court had an urgent meeting with the representatives of the Bar and the Government Advocates led by the Advocate General to make necessary changes in the High Court and District Court functioning in view of large number of corona positive cases detected in the High Court Registry. By way of culmination of such discussions during which there was unanimity about the requirement for taking urgent steps to arrest the spread of virus amongst the Judges, lawyers and members of Registry, following arrangement is made for the High Court and District Courts which **shall come into effect from 2nd August, 2021:**

For the High Court:

On 2nd August, 2021 and 3rd August, 2021, the High Court will take up only those urgent matters out of the listed cases which have been specially mentioned for urgency and for which the permission has been granted. The remaining cases will be suitably adjourned and the interim relief, if limited, would be extended till the next date of hearing.

For a period of 2(two) weeks from 2nd August, 2021 i.e. up to 15th August, 2021, the Court shall hear only urgent cases of Part - I list. For the purpose of treating a case as urgent, the concerned lawyer may mention the case before the Registrar (Judicial) on the previous day on his mobile number **(No.7085558838)**. If the Registrar (Judicial) is convinced about the urgency in the case, he shall grant permission and intimate the same to the concerned Judge or the Bench. If the Registrar (Judicial) is not convinced about the nature of urgency, he may permit the mentioning for urgency before the Single Judge or the Senior Member of the Division Bench, as the case may be, upon which the Advocate may explain the nature of urgency to the learned Judge on phone who

shall at his discretion grant or refuse permission for hearing of the case. The advocate mentioning for urgency would intimate to his opponent/s about mentioning as well as the outcome thereof. All bail, anticipatory bail and cancellation of bail matters shall be treated as urgent and for which there will be no requirement of mentioning. Only those cases which are urgent shall be heard by the concerned Court on any given date. The Registry may send the papers of only such matters to the residence of the learned Judges. However, the Cause List shall be prepared for all listed matters on a given date. The cases of Part - I and Part - II lists which are not treated as urgent, shall be adjourned suitably by the Bench Clerk as per the general or special instructions of the Court. In the cases where the interim relief is limited to a particular date, the same shall be extended till the next date of hearing.

The facility for the lawyers to address the Court through virtual hearing from High Court shall be temporarily suspended till further orders.

This arrangement unless modified sooner, shall operate till 15th August, 2021.

For the District Courts (including Family Courts):

For the Districts Courts the present arrangement which is continued till 1st August, 2021 is extended up to 29th August, 2021.

By order,

Sd/-

(V. Pandey)

I/C. Registrar General

No.F.44(1)(c)-HC/2021/ 17044-17134

30th July, 2021

Copy to:

01. The Secretary General, Hon'ble Supreme Court of India, New Delhi;
02. The Registrar Generals of all High Courts in India;
03. The Secretary, Govt. of India, Ministry of Law & Justice, New Delhi;
04. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;

05. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
06. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
07. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
08. The Advocate General, Tripura, Agartala;
09. The Sr. Govt. Advocate, High Court of Tripura, Agartala;
10. The Chairman, Bar Council of Tripura, Agartala;
11. The Govt. Advocate, High Court of Tripura, Agartala;
12. The Secretary, High Court Bar Association, Agartala;
13. The Secretary, Tripura Bar Association, Agartala;
14. The Assistant Solicitor General of India, Govt. of India, Agartala;
15. The Public Prosecutor, High Court of Tripura, Agartala;
16. The LR & Secretary, Law, Govt. of Tripura, Agartala;
17. The District & Sessions Judge, Gomati District, Udaipur/Khowai District, Khowai/North Tripura District, Dharmanagar/Dhalai District, Ambassa/Sepahijala District, Sonamura/West Tripura District, Agartala/Unakoti District, Kailashahar/South Tripura District, Belonia for information. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information. They are also requested to circulate the order to all the Bar Associations under their respective Districts;
18. The Judge, Family Court, Udaipur, Gomati District/Khowai, Khowai District/Agartala, West Tripura District/Dharmanagar, North Tripura/Kailashahar, Unakoti District/Sonamura, Sepahijala District /Ambassa, Dhalai District/Belonia, South Tripura for information. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeships for their information;
19. The Registrar (Vigilance), High Court of Tripura, Agartala;
20. The Registrar (Judicial), High Court of Tripura, Agartala;
21. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
22. The Member Secretary, Tripura State Legal Services Authority, Agartala;
23. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
24. The Joint Registrar, High Court of Tripura, Agartala;
25. The Deputy Registrar(s), High Court of Tripura, Agartala;
26. The Chief Librarian, High Court of Tripura, Agartala;
27. The Assistant Registrar(s), High Court of Tripura, Agartala;

28. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**
29. All the Superintendents, High Court of Tripura, Agartala;
30. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
31. The Court Master(s), High Court of Tripura, Agartala;
32. The Bench Clerk(s), High Court of Tripura, Agartala;
33. Notice Board of the Court-house; and
34. Order File.


30.07.21

I/C. Registrar General